GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO. 96

TO BE ANSWERED ON 02.02.2022

LINKAGE OF AADHAAR AND VOTER ID

96. SHRI KUMBAKUDI SUDHAKARAN:

SHRI BENNY BEHANAN:

SHRI ANTO ANTONY:

SHRI MANICKAM TAGORE B.:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government is considering any provisions to prevent the misuse of the linkage between the Aadhaar and Voter ID and if so, the details thereof, and if not, the reasons therefor;
- (b) whether the data within the Voter ID database can interact with the data across databases linked to Aadhaar; and if so, the details thereof, and if not, the reasons therefor;
- (c) whether the Government has investigated potential misuse of Aadhaar data for election purposes, such as voter profiling; and
- (d) if so, the details thereof including the measures to prevent the same, and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

(a) to (d): Electoral roll is prepared under the superintendence, direction and control of the Election Commission of India, as established under the Constitution. There is a robust legal and technology platform for ensuring that Aadhaar data is used for the purpose for which it is collected. The proposed amendment in the election laws vide the Election Laws (amendment) Act, 2021 places Aadhaar as one of the options for correctly identifying the voter data. It is understood that using Aadhaar for voter ID is not mandatory. Therefore, the legal provisions of Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 for governance of Aadhaar data are followed as per law.
